

(2021) 07 PAT CK 0101

Patna High Court

Case No: Letters Patent Appeal No. 273 Of 2020 In Miscellaneous Jurisdiction Case No. 4376 Of 2018

Amar Deep Paswan Alias Aman
Deep Paswan

APPELLANT

Vs

Yogendra Narayan Singh

RESPONDENT

Date of Decision: July 29, 2021

Acts Referred:

- Constitution of India, 1950 - Article 227

Hon'ble Judges: Sanjay Karol, CJ; S. Kumar, J

Bench: Division Bench

Advocate: Dhanendra Chaubey, Anjani Kumar

Final Decision: Dismissed

Judgement

Heard the parties.

This LPA has been filed for setting aside the order dated 19.02.2020 passed in M.J.C. No.4376 of 2018 (arising out of C. Mis. No.892 of 2017)

passed by learned Single Judge by which learned Single Judge dismissed the modification petition.

It is submitted by learned counsel for the State that original order dated 28.08.2018 was passed by learned Single Judge in C. Mis. No.892 of 2017

under Article 227 of Constitution of India against which no LPA was maintainable and appellant filed a modification petition for modification of said

order being MJC No.4376 of 2018 which was dismissed by order dated 19.02.2020 against which present LPA has been preferred which is not

maintainable.

LPA is dismissed as not maintainable.